

**DIVISION BENCH**

**ITEM NO.165**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.01/2024 IN CP No.72/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SWEET PLASTIC PIPES PVT LTD V/S ROC</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Rishabh Govila, Adv. : *For the Petitioner/ Applicant*  
Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*  
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the parties are present.

**IA NO.01/2024**

1. This application has been filed on behalf of the petitioner for seeking condonation of delay in filing the main petition, which has also sought to be considered U/s 252(1) of the Companies Act, 2013.
2. Let notices in the present application be issued to the ROC as well as to the Income Tax Department.
3. Ld. CGSC, Sh. Shivendra Bahadur Singh and Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan accept notice on behalf of ROC as well as Income Tax Department respectively, and therefore waive service.
4. It is also stated by the Ld. Counsels representing the parties that the replies to the main petition on behalf of ROC and Income Tax Department have already been filed, to which the rejoinder has also been filed.
5. Let the matter be adjourned for further hearing on 27<sup>th</sup> February, 2024.

*-Sd-*

**(Ashish Verma)  
Member (Technical)**

*-Sd-*

**(Praveen Gupta)  
Member (Judicial)**

**6<sup>th</sup> February, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*